



2026:AHC:8138

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4946 of 2025

Prashant Prakash Singh Urf Rahul Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Sudhir Kumar Singh

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Learned Standing Counsel has filed copy of instructions received from Respondent no.3, today in the Court, which is taken on record. Office is directed to proceed accordingly.

2. Heard learned counsel for the parties.

3. The petitioner is aggrieved by certain discrepancies with respect to the entries and dimensions of public utility land during the consolidation operation.

4. It is submitted that earlier a complaint was registered on I.G.R.S. portal with respect to the incorrect entries relating to the public utility land. The Settlement Officer of Consolidation (in brevity 'S.O.C.'), vide order dated 24.08.2024, has shown his inefficiency to correct the entries and demarcated the public utility land on the spot on the ground that crops were standing thereon. Even after the harvesting of the crops, till date, no action has been taken by the S.O.C. Moreover, the subsequent representation dated 04.11.2025 moved by the petitioner is still pending consideration.

5. Learned Standing Counsel has no objection if a direction is issued to the S.O.C. (Respondent No.3) for expeditious disposal of the fresh representation to be moved by the petitioner.

6. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to dispose of the present writ petition finally, without making any observation on the merits of the case, as mentioned in the present writ petition, with liberty to

the petitioner to move a fresh representation qua his grievances, as averred in the instant writ petition, before the Respondent no.3 within a period of three weeks from today, who shall consider and decide the same in accordance with law, expeditiously, preferably within a period of five months from the date of receipt of certified copy of this order as well as self attested copy of the instant writ petition, if there is no other legal impediment.

7. With the aforesaid direction, instant writ petition is **disposed of** finally.

January 13, 2026

VR

(Dinesh Pathak,J.)